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**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 171/7/NCLT/AHM/2017


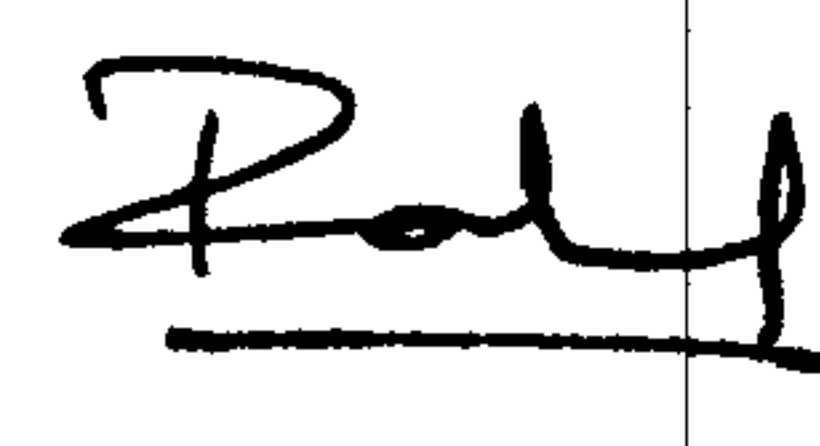
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018**

Name of the Company: IFCI Ltd.  
V/s.  
Reliance Marine And Offshore Ltd

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	NIKITHA MENON Mr. Dinesh Ms. Natasha Sutaria Ms. SARA NATMI	Advocate	IFCI	
2.	Saurabh Soparkar a/w Nandish Chudgar and Raheel Patel i/b. Nanavati Asso.	ACM (Law) Sr. Adv. Adv.s.	IFCI Respondent	

**ORDER**

Learned Advocate Mr. Dinesh with Learned Advocate Ms. Nikitha Menon with Learned Advocate Ms. Natasha Sutaria i/b India Law LLP present for Financial Creditor/Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent.

Learned Senior Counsel appearing for Respondent represented that an appeal has been filed against the order dated 19.12.2017 passed by this Tribunal in IA 410/2017 and the appeal may come up for hearing before Hon'ble NCLAT on 15.01.2018 or 16.01.2018 and on that ground requested for adjournment till 18.01.2018.

Learned Counsel appearing for Petitioner opposed the adjournment.

Considering the submission of the learned counsel for Respondent, list the matter on 18.01.2018 as a last chance.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 11th day of January, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**